

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.44/04

Friday this the 30th day of January 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

1. P.Sayed Mohammed Koya,
S/o.M.K.Mohammed Koya,
Police Constable,
Kavaratti, U.T. of Lakshadweep.
2. T.P.Ahammed,
S/o.A.P.Kunhi Kunhi,
Police Constable,
Kavaratti, U.T. of Lakshadweep.

Applicants

(By Advocate Ms.K.Indu)

Versus

1. Union of India, represented by
the Secretary to Government,
Ministry of Home Affairs, New Delhi.
2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
3. The Superintendent of Police,
Union Territory of Lakshadweep,
Kavaratti.

Respondents

(By Advocate S.Radhakrishnan)

This application having been heard on 30th January 2004
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

This O.A. has been filed challenging the order Annexure
A-3 dated 19.1.2001. This application having been filed beyond
the period of limitation and as the M.A.37/04 for condonation of
delay has been dismissed by us today the application is rejected
under Section 19(3) of the Administrative Tribunals Act.

(Dated the 30th day of January 2004)

H.P.DAS
ADMINISTRATIVE MEMBER

A.V.HARIDASAN
VICE CHAIRMAN